

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
WRIT PETITION(CRIMINAL) NO. 41 OF 2025

BADI BAHU

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

Respondent(s)

O R D E R

1. The petitioner before us is the mother of the deceased girl. The limited grievance as espoused before us by the learned Senior Counsel appearing for the petitioner is to the circumstances surrounding the death of the girl deceased aged 20 years, who was allegedly harassed and died while taking the dead body of her uncle in the private ambulance engaged at the instance of the police.

2. Though allegations and counter allegations have been made at the Bar, we do not wish to go into the same. Suffice it is to take note of the fact that this case has a chequered history

wherein a three deathshave taken place. We make it clear that we are not going into the facts governing the above said deaths. Suffice it is to state that by taking note of the statements given by the witnesses during the proceedings under Section 174 of the Code of Criminal Procedure, 1973 and thereafter to the press, the matter requires an enquiry especially his allegations pointed out to the Police among any other.

3. Therefore, we only reiterate that we have not gone into the allegations made and instead direct the Central Bureau of Investigation (CBI) to conduct a preliminary inquiry on the circumstances surrounding the death of the deceased girl.
4. Suffice it is to say that if cognisable offences are made out, we expect the CBI to register an FIR and thereafter conduct an investigation. Accordingly, without going into the merits and the facts governing, we direct

the CBI to conduct a preliminary investigation surrounding the death of the deceased therein.

5. Such inquiry will have to be conducted and concluded within a period of three months from the date of receipt of a copy of this order.
6. With the above direction, this writ petition stands disposed of.

.....J.

[M.M. SUNDRESH]

.....J.
[NONGMEIKAPAM KOTISWAR SINGH]

NEW DELHI;
MARCH 11, 2026.

ITEM NO.25 COURT NO.5 SECTION X

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 41/2025

BADI BAHU Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR. Respondent(s)

IA No. 98623/2025 - EXEMPTION FROM FILING O.T.
IA No. 132385/2025 - EXEMPTION FROM FILING O.T.
IA No. 130321/2025 - EXEMPTION FROM FILING O.T.
IA No. 127167/2025 - EXEMPTION FROM FILING O.T.
IA No. 125859/2025 - EXEMPTION FROM FILING O.T.
IA No. 120677/2025 - EXEMPTION FROM FILING O.T.
IA No. 98622/2025 - INTERVENTION/IMPLEADMENT
IA No. 130317/2025 - INTERVENTION/IMPLEADMENT
IA No. 132384/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 125856/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 11905/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 11-03-2026 This matter was called on for
hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
 HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Colin Gonsalves, Sr. Adv.
 Mr. Meenesh Dubey, Adv.
 Mr. Manik Gupta, Adv.
 M/s Dubey & Chandra Law Chambers, AOR

For Respondent(s) :Mr. S. V. Raju, A.S.G.
Mr. Sridhar Potaraju, A.A.G.
Ms. Mrinal Gopal Elker, AOR
Ms. Chhavi Khandelwal, Adv.
Mr. Chinmoy Chaitanya, Adv.
Mr. Aditya Chaudhary, Adv.
Ms. Silpi S Swain, Adv.

Mr. Brijender Chahar, A.S.G.
Mr. Nachiketa Joshi, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Praneet Pranav, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Vishnu Jain, Adv.
Mr. Ishaan Sharma, Adv.

M/S. Brajesh Pandey &
Associates, AOR
Ms. Meenakshi Arora, Sr. Adv.
Ms. Shambhavi Shrivastava, Adv.
Mr. Brajesh Pandey, Adv.
Mr. Kanchan Kumar Jha, Adv.
Mr. Paramhans Sahani, Adv.

Mr. Sidharth Luthra, Sr. Adv.
Mr. Tanveer Ahmed Mir, Sr. Adv.
Mr. Yash Datt, Adv.
Mr. Chandra Shekhar Anand, Adv.
Mr. Aadarsh Joshi, Adv.
Mr. Kartikeye Dang, Adv.
Mr. Arjun Singh Bhati, AOR

UPON hearing the counsel the Court made the following

O R D E R

The writ petition stand allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(SACHIN KUMAR SRIVASTAVA)
COURT MASTER (SH)

(POONAM VAID)
ASSISTANT REGISTRAR

[Singed order is placed on the file]